

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:2734
ANSWERED ON:26.08.2013
PRESERVATION OF TREES
Gandhi Shri Feroze Varun

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has any proposal to amend the preservation of Trees Act to facilitate farmers to own the rights on the trees grown on their lands;
- (b) if so, the details thereof; and
- (c) the steps taken/being taken by the Government in this regard?

Answer

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) Forests being a concurrent subject protection and management of forests and trees outside forests is primarily the responsibility of the respective State/UT Governments. Accordingly, various State/ UT Governments have their own Acts/ Rules for preservation of trees grown on private farm lands. These Acts/ Rules inter-alia provide for regulation of felling and transit of the trees. There is no Preservation of Trees Act at the Central Government level.

(b) & (c) Do not arise.